

CASE NO.:
Appeal (crl.) 329 of 2008

PETITIONER:
BHIM PRASAD

RESPONDENT:
THE STATE OF BIHAR

DATE OF JUDGMENT: 15/02/2008

BENCH:
S.B. SINHA & V.S. SIRPURKAR

JUDGMENT:
JUDGMENT
O R D E R

CRIMINAL APPEAL NO. 329 OF 2008
[Arising out of SLP(Crl.) No.7619/2007]

Leave granted.

In view of the fact that charge has since been filed, we make the interim order dated 14.12.2007 absolute. The appeal is disposed of with the aforementioned direction.